

The Deputy Minister of Education (Dr. K. L. Shrimall): The Deputy Minister had just taken over and it was proper that a more experienced Minister of Cabinet rank should have been put in charge.

Mr. Speaker: It was a question of internal arrangement.

Retrenchment of Civilian School Masters

*587. **Shri Keshavleng :** Will the Minister of Defence be pleased to state :

(a) whether notices of discharge or termination of services have been served on a large number of Civilian School Masters ;

(b) if so, how many have been served with such notices ;

(c) what is the duration of service rendered by most of them ; and

(d) whether any representation has been made requesting the withdrawal of such notices and if so with what results ?

The Minister of Defence Organization (Shri Tyagi): (a) and (b). Notices of termination of service were served on 202 Civilian School Masters.

(c) Ranging from 1 to 6 years.

(d) Representations have been made requesting for the withdrawal of the notices. It has not been found possible to accede to the request. Efforts have, however, been made to absorb as many of the School Masters as possible in alternative appointments.

Shri Keshavlengar: Can we have an assurance that alternative jobs will be found for these discharged persons and when they are so found their services will be deemed to be continuous ?

Shri Tyagi: In the month of June about 33 were declared surplus and all of them were absorbed. In July, 184 were surplus and 95 of them have been absorbed in service. If alternative jobs are found and within a short period I shall try to see that their past services are also counted.

श्री भक्त बर्षान : क्या इस मुझाव पर भी विचार किया गया है कि इन सिविलियन टीचर्स में से, जिनकी आयु और स्वास्थ्य ठीक हो उनको मिनिस्ट्री के रैंक्स दे दिये जाय ?

श्री त्यागी : जी हाँ ।

Shri K. C. Sodhia: What reasons led to the giving of notice to these school masters ?

Shri Tyagi : When these civilian school masters were employed they were told that they were being employed against temporary posts and that these posts are generally reserved or combatants. As soon as the combatants were surplus and could take over these posts the civilians had to go.

Defence Training Centres

*588. **Shri D. C. Sharma :** Will the Minister of Defence be pleased to state :

(a) how many Training Centres are maintained in India for the Army and the Air Force ; and

(b) whether it is proposed to open any more Centres of this nature ?

The Minister of Defence (Dr. Katju): (a) Army Force 65. Air Force 12.

(b) Yes, but no decisions have yet been taken on any of the proposed additional centres.

Shri D. C. Sharma: May I know what is the scope of the training at these centres ?

Dr. Katju : It is a very wide question and I would like to have notice.

Shri D. C. Sharma: May I know how many persons were benefited by this training at the Army Units and the Air Force Units ?

Dr. Katju : I have not got the figures just now.

Shri D. C. Sharma: May I know if any technical personnel is imported from abroad for the purpose of this training or it is imparted only with our country's resources ?

Dr. Katju : So far as technical personnel from abroad is concerned I do not think so.

श्री भक्त बर्षान : क्या इस तरह की भी कोई संस्था खोलने का विचार किया जा रहा है, ताकि हमारे इन युवकों को ट्रेनिंग के लिये बाहर विदेशों में न जाना पड़े और इनको यहीं पूरी शिक्षा मिल जाय ?

डा० काटजू : जी हाँ बहुत जोरों से ।

Tobacco Excise Duty

*589. **Shri Dabhi :** Will the Minister of Finance be pleased to state when Government propose to appoint the Expert Committee, recommended by the Taxation Enquiry Commission, to go fully into the question of the 'capability' criterion of tobacco for purposes of levying excise duty thereon ?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): The question of appointing an expert Committee on the lines recommended by the Taxation Enquiry Commission, to review the working of the present excise tariff on tobacco, is under Governments' active consideration.

Shri Dabhi: May I know how long will it take Government to appoint the Committee?

Shri A. C. Guha: I may say that we have accepted the proposal but we are now processing the thing. Some inter-departmental consultation is also necessary and it may not take a long time to come to a final decision as regards the personnel and the terms of reference of the Committee.

Shri Dabhi: May I know whether it is a fact that according to the Taxation Enquiry Commission, the complaint against this 'capability criterion' is that similar varieties of tobacco are taxed differently in different areas, that classification of varieties made as to their utility is faulty and that frequent revisions are being made in the classification involving uncertainty and risk to business people?

Shri A. C. Guha: Certain complaints have been received by the Government and also complaints were sent to the Taxation Enquiry Commission. But the difficulty is that we previously used to levy excise duty on intended use but that also was not found to be quite satisfactory and then, in 1951, we came to this capability standard. We are receiving certain complaints but I can say the Taxation Enquiry Commission has come to the conclusion that intended use would not be a satisfactory substitution. In any case they have approved of this capability standard and the complaints will be enquired into by the Committee when set up.

Shri Dabhi: May I know whether the proposed expert committee will include representatives of the trade?

Shri A. C. Guha: Yes, I think so.

Mr. Speaker: Shri Vittal Rao wanted to say something. He may put his question.

Shri Vittal Rao: I wanted to put the same supplementary that has just now been put by my hon. friend.

Shri N. B. Chowdhury: May I know whether Government is aware of complaints that some people who are growing tobacco for domestic consumption are being harassed by excise inspectors in different parts of the country?

Shri A. C. Guha: That does not come within the purview of this question. At the same time, if there are complaints from tobacco growers, there are also complaints that taking advantage of the home consumption quota, some of the tobacco growers try to evade excise duty.

Mr. Speaker: What was the reply to the last supplementary by Shri Dabhi?

Shri A. C. Guha: Shri Dabhi asked whether any representative of the trade will be taken on the committee. I think that is the recommendation of the Taxation Enquiry Commission and we shall take some representative of the trade on that committee.

Shri D. C. Sharma: Is it not a fact that when complaints are made against some people in the Department, they are referred to the very same persons for investigation?

Shri A. C. Guha: Not necessarily. If the complaint is against a particular officer, the practice is to send some other officer to enquire into the complaint.

Cantonment Boards

***590. Dr. Satyawadi:** Will the Minister of Defence be pleased to state:

(a) the names of the Cantonment Boards where facilities of weekly rest, Provident Fund, uniforms and free education are not provided so far to the Class IV employees; and

(b) what steps Government propose to take to provide the same?

The Minister of Defence Organization (Shri Tyagi): (a) A statement giving the required information is placed on the Table. [See Appendix IV, annexure No. 18].

(b) The Cantonment Boards have been advised to provide, as far as possible, all such facilities to Class IV employees and to improve their conditions of service.

डा० सत्यवादी : जिन जगहों पर चौकी थ्रेणी के मलाजिमों को बीकली रेस्ट बिल्कुल नहीं दिया जाता या कम दिया जाता है, क्या वहां इसके बजाय उन्हें एनाउंस के रूप में कुछ मुआवजा दिया जाता है ?

श्री त्यागी : इस सिलसिले के तमाम प्रस्तियारात खुद कटोनमेंट बोर्ड को ही और उनके प्रस्तियारात में सेंटर में कोई दखल नहीं दिया जा सकता सिवा इसके कि उनको मरिबरा